

MR. SPEAKER: We should not go one-sided, whatever the position of any officer or any police officer. We have recently come across a similar case. We go on condemning people without giving a chance to them to defend themselves because they cannot be present in this House.

Secondly, I even asked him to come and I told him yesterday that "if you want to come, you can also come there and lay your case before them." But now he has laid the case before the House. I do not think we need meeting in this Committee then. Now, Papers to be laid on the Table.

SHRI TENNETI VISWANATHAM (Visakhapatnam): Sir, it is not a matter to be disposed of in such a way. (*Interruption*)

SHRI S. K. SAMBANDHAN: Sir, I want to say something. I want to explain.

MR. SPEAKER: Kindly sit down please.

12.51 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF THE INDIAN RARE EARTH LTD.

THE MINISTER OF STATE (SHRI-MATI NANDINI SATPATHY): Sir, on behalf of Shrimati Indira Gandhi, I beg to lay on the Table a copy each of the following papers under sub-section (i) of section 619A of the Companies Act, 1956:

- (1) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1969-70.
- (2) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1969-70, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—441/70]

STATEMENT REGARDING IMPACT OF DRUGS (PRICES CONTROL) ORDERS ON PRICES OF DRUGS

THE MINISTER OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (DR. TRIGUNA SEN): I beg to lay on the Table a statement, under Direction 19 of the Directions by the Speaker, in reply to Half-an-hour Discussion raised by Shri Kanwar Lal Gupta on the 16th November, 1970, regarding impact of Drugs (Prices Control) Order on prices of drugs. [*Placed in Library. See No. LT—442/70*].

CERTIFIED ACCOUNTS OF COAL BOARD UNDER COAL MINES (CONSERVATION AND SAFETY) ACT, 1952 AND NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENTS) ACT, 1957

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (SHRI NITIRAJ SINGH CHAUDHARY) I beg to lay on the Table:—

- (1) A copy of the Certified Accounts of the Coal Board for the year 1968-69 together with the Audit Report thereon, under sub-section (2) of section 12 of the Coal Mines (Conservation and Safety) Act, 1952. [*Placed in Library. See No. LT—4443/70*].
- (2) A copy of Notification No. S. O. 3665 (Hindi and English versions) published in Gazette of India dated the 14th November, 1970, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [*Placed in Library. See No. LT—4444/70*]

DEMANDS FOR SUPPLEMENTARY GRANTS (RIALWAYS) 1970-71

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI M. YUNUS SALEEM): On behalf of Shri Gulzari Lal Nanda, I beg to present a state-

ment showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1970-71.

COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

NINTH AND TENTH REPORTS

SHRI BASUMATARI (Kokrajhar) : Sir, I beg to present the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

- (1) Ninth Report (Hindi and English versions) on the Ministry of Tourism and Civil Aviation—Reservations for Scheduled Castes and Scheduled Tribes in Air India.
- (2) Tenth Report (Hindi and English versions) on the Ministry of Tourism and Civil Aviation—Reservations for Scheduled Castes and Scheduled Tribes in Indian Airlines.

12.52 hrs.

PERSONAL EXPLANATION

SHRI LOBO PRABHU (Udipi) : Sir, in the debate on 26-11-1970 regarding double voting on the Privy Purses Bill, Shri Nath Pai stated as follows :—

“Every party is represented very adequately. A very able Member called Mr. Lobo Prabhu who takes his duty very seriously, contributed to the best of his ability to the deliberations of the Committee. I am sorry he is not here.”

I would like to state that I could not get the intimation to attend the meeting of the Rules Committee on the 8th September, as I was out of station, and in fact, could not have done so as I was in transit to my home in Mangalore. The proceedings of the meeting also show that I was not present. Though these proceedings were sent to me, they were not formally put up for confirmation at the meeting held on 18th November, 1970.

MR. SPEAKER : We had another meeting earlier also.

SHRI LOBO PRABHU : I was not there for that meeting. At that meeting, the Chairman only referred to the action he had taken against Shri Ram Shekhar Prasad. Though it is not recorded in the proceedings, I remember, I pressed that the warning given to the Member could be placed on the Table of the House.

I would like it to be clarified from the above that the Swatantra Party was not represented at the meeting when other decisions about the double voting was taken. Although it is good for Shri Nath Pai to appreciate my work, I would like to remove the impression that I participated in the decisions of 8th September.

SHRI SURENDRA NATH DWIVEDY : (Kendrapara) : You will use it in the election time.

SHRI LOBO PRABHU : I should certainly do so.

SHRI NATH PAI (Rajapur) : Sir, I would like to just clarify the point. Normally objections are taken, I think, if disparaging remarks are made about a Member, but this is perhaps a unique example where a member is taking objection for complimentary reference made to him. He richly deserves them.

But may I say that if the statement is very carefully understood, and its syntax and grammar are taken into consideration, I have never suggested that Shri Lobo Prabhu attended the meeting in question. I said the Swatantra Party is represented by a very able Member, and he attends the meetings and contributes to the deliberations. I entirely agree that the meeting in question was not attended by Shri Lobo Prabhu. The Swatantra Party is represented on the committee. There is difference between your being represented and your participating in the proceedings. You are represented but you were not present on that day.

SHRI RANGA : (Srikulam) : I am glad my hon. friend has clarified the position.

MR. SPEAKER : Shri Madhu Limaye.